

COURT-I**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)****APPEAL NO. 68 OF 2016 & IA NO. 175 OF 2016
APPEAL NO. 69 OF 2016 & IA NO. 176 OF 2016
& IA NO. 61 OF 2018****Dated: 13th March, 2018****Present: Hon'ble Mr. I. J. Kapoor, Technical Member
Hon'ble Mr. Justice N. K. Patil, Judicial Member****In the matter of:****Punjab State Power Corporation Ltd.****.... Appellant(s)****Vs.****Punjab State Electricity Regulatory Commission & Anr.****.... Respondent(s)****Counsel for the Appellant(s) : Ms. Suparna Srivastava
Ms. Sanjna Dua****Counsel for the Respondent(s) : Mr. Sakesh Kumar for R-1****Mr. Amit Kapur
Mr. Vishrov Mukerjee
Mr. Janmali M.
Ms. Catherine Ayallore for R-2****ORDER****IA NO. 61 OF 2018*****(Appl. for condonation of delay in filing rejoinder)***

In this application, the applicant/appellant has prayed that delay in filing rejoinder may be condoned.

We have heard learned counsel for the applicant and perused the explanation offered for the delay in filing rejoinder. We find the explanation to be acceptable. Sufficient cause has been made out. Hence, delay in filing rejoinder is condoned and rejoinder is taken on record. Application is disposed of.

APPEAL NOS. 68 & 69 OF 2016

We have heard learned counsel for the appellant for some time.

List these matters for further hearing on **18th & 19th April, 2018.**

(Justice N. K. Patil)
Judicial Member

ts/mk

(I.J. Kapoor)
Technical Member